

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:631  
ANSWERED ON:24.11.2011  
ELECTIONS IN LEGISLATIVE ASSEMBLIES  
Muttamwar Shri Vilas Baburao

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the schedule for holding Elections to the five Legislative Assemblies next year has been finalised;
- (b) if so, the dates by which the Election process is required to be completed in each State;
- (c) whether the elections to all the five Assemblies are to be held together; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE(SHRI SALMAN KHURSHID)

(a) to (d): The term of Legislative Assembly of the following States is to expire on the date as indicated against each State:-

Manipur - 15.03.2012  
Uttarakhand - 12.03.2012  
Punjab - 14.03.2012  
Uttar Pradesh - 20.05.2012  
Goa - 14.06.2012

Under section 15 of the Representation of the People Act, 1951, the notification for holding elections to constitute new Legislative Assemblies for these States can be issued anytime within the period of six months before the date of expiry of the term of the Assembly. The Election Commission has intimated that it will finalise and announce the schedule of general elections to the Legislative Assemblies of the above-mentioned States at the appropriate time, so as to constitute the new Legislative Assemblies before the expiry of the particular term of the existing Legislative Assembly of the concerned State as per the dates mentioned above.